

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 3539/2015

(Arising out of impugned final judgment and order dated 28-04-2014 in WP No. 14717/2013 passed by the High Court Of Rajasthan At Jodhpur)

UNION OF INDIA &amp; ORS.

Petitioner(s)

VERSUS

TEJA RAM NAWAL

Respondent(s)

Date : 31-07-2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH  
HON'BLE MRS. JUSTICE R. BANUMATHIFor Petitioner(s) Ms. Sunita Sharma, Adv.  
Mr. Robin Majumdar, Adv.  
Ms. Somya Rathore, Adv.  
Mr. Hemant Arya, Adv.  
Mr. G. S. Makkar, Adv.  
Mr. D. S. Mahra, AORFor Respondent(s) Mr. Awadhesh Kumar, Adv.  
Ms. Nidhi, AORUPON hearing the counsel the Court made the following  
O R D E RThe learned counsel for the petitioners seeks some more time  
to get instruction.

Post after three weeks.

(JAYANT KUMAR ARORA)  
COURT MASTER(RENU DIWAN)  
ASSISTANT REGISTRAR